

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CrI. Rev.P.(SH) No. 63 of 2012

29.04.13

Heard Mr. GS Massar, the learned senior counsel assisted by Mr. JM Thangkhiew, the learned counsel for the petitioner. Also heard Mr. K. Khan, the learned counsel appearing on behalf of the respondents No. 2&3 as well as Mr. R. Gurung, the learned counsel appearing for respondent No. 1.

All the learned counsel suggested that the matter may be taken up on 30.04.13 as the learned counsel appearing on behalf of the respondents No. 2&3 has filed the additional affidavit today.

Prayer is allowed.

List this matter on 30.04.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB (SH) No. 33 of 2013

29.04.13

List this matter on 30.04.13 as suggested by the learned counsel for both the parties.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB (SH) No. 41 of 2013

29.04.13

Heard Mr. CH Mawlong, the learned counsel for the petitioner as well as Mr. R. Gurung, the learned Addl. PP.

The matter was fixed today for CD and for consideration of bail. The IO concerned was also directed to appear in person before this Court along with CD vide order dated 26.04.13.

The learned PP submits that he has already communicated the order of this Court passed on 26.04.13 to the IO concerned but in spite of the fact that he has not turned up till passing of this order.

I have observed on earlier occasions also, IOs are not complying with the order passed by this Court.

Superintendent of Police, East Khasi Hills, Shillong is directed to produce the IO concerned under arrest before this Court.

List this matter on 30.04.13.

Registry to send the copy of this order to Superintendent of Police, East Khasi Hills, Shillong immediately.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
BA (SH) No. 36 of 2013

29.04.13

Heard Mrs. G. Shallam, the learned counsel for the petitioner as well as Mr. R. Gurung, the learned Addl. PP.

After hearing the submissions advanced by the learned counsel for both the parties and on perusal of the Lower Court case record placed before me, I hereby directed the learned PP to consult with the IO concerned whether further custody is necessary. If so, on what grounds or reasons and to apprise this Court by tomorrow. Bail application will be taken up on 30.04.13 for consideration.

List this matter on 30.04.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl. Rev.P. (SH) No. 15 of 2013

29.04.13

Heard Mr. R. Kar, the learned counsel for the petitioner as well as Mr. K. Khan, the learned counsel appearing on behalf of the respondents No. 1&2.

On perusal of the order dated 19.09.12 passed by this Court in Crl. Rev Petn. No. (SH) No. 44 of 2012, I find that specific order has been passed by this Court to transfer the case from the Fast Tract Court, Tura to the Court of District Council, Tura and also to set aside the order dated 16.08.12 and the parties to appear before the District Council Court, Tura. If it is so, in my considered view, any further revision petition does not lie in view of order dated 19.09.12 passed by this Court. The learned counsel for the petitioner can resort to other remedies and under such circumstances, this instant petition stands rejected and disposed of.

Registry is directed to send down back the Lower Court case record to the concerned Court immediately.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Tr.P(CrI.)(SH) No. 1 of 2013

29.04.13

Heard Mr. VK Jindal, the learned senior counsel for the CBI as well as Ms. L. Khiangte the learned counsel for the petitioner.

The learned counsel for the petitioner sought for 1(one) week's time.

Prayer is allowed.

List this matter on 6.05.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Tr.P(CrI.)(SH) No. 2 of 2013

29.04.13

Heard Mr. VK Jindal, the learned senior counsel for the CBI as well as Ms. L. Khiangte the learned counsel for the petitioner.

The learned counsel for the petitioner sought for 1(one) week's time.

Prayer is allowed.

List this matter on 6.05.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Tr.P(Crl.)(SH) No. 3 of 2013

29.04.13

Heard Mr. VK Jindal, the learned senior counsel for the CBI as well as Ms. L. Khiangte the learned counsel for the petitioner.

The learned counsel for the petitioner sought for 1(one) week's time.

Prayer is allowed.

List this matter on 6.05.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Tr.P(Crl.)(SH) No. 4 of 2013

29.04.13

Heard Mr. VK Jindal, the learned senior counsel for the CBI as well as Ms. L. Khiangte the learned counsel for the petitioner.

The learned counsel for the petitioner sought for 1(one) week's time.

Prayer is allowed.

List this matter on 6.05.13.

JUDGE

V. Lyndem.

**BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(Crl.)(SH) No. 4 of 2013**

29.04.13

Heard Mr. S Dey, the learned counsel for the petitioner as well as Mr. K. Khan the learned senior Addl. PP who submits that the Government needs at least 3(three) weeks' time to file the counter affidavit as para-wise comments are yet to be received. Since some files are in Shillong and some are in Tura, 3(three) weeks' time is required.

Prayer is allowed which is strongly objected by the learned counsel for the petitioner.

List this matter on 20.05.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl.A (SH) No. 8 of 2010

29.04.13

List this matter before any other bench without me
(S.R. Sen J.)

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CrI. Petn. (SH) No. 68 of 2011

29.04.13

Heard Mr. B. Bhattacharjee, the learned counsel for the petitioner as well as Ms. A. Thangkhiew, the learned counsel appearing on behalf of Mr. HS. Thangkhiew, the learned senior counsel.

As prayed for, list this matter on 13.05.13.

JUDGE

V. Lyndem.

